

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 1803/2013

New, Delhi, This the 21st day of October, 2016.

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Naresh Pal,
Athletic Coach,
Age-45 years,
R/o. Qtr – No. 23/38,
SAI Staff Quarter,
National Stadium Barrack,
Major Dhyan Chand National Stadium,
New Delhi.

.....Applicant

(By Advocate: Mr. Sachin Chauhan)

Versus

1. Union of India through,
The Secretary (Sports),
Shastri Bhawan,
New Delhi.
2. The Director General,
Sports Authority of India,
J. N. Stadium Complex,
East Gate, Lodhi Road,
New Delhi-110 003.
3. The Director (Coaching & Pers.),
Sports Authority of India,
Coaching Division through
The Director General,
Sports Authority of India,
J. N. Stadium Complex,
East Gate, Lodhi Road,
New Delhi-110 003.

....Respondents

(By Advocate : Mr. Sandeep Tyagi for R-1 and Ms. Noopur Singhal for Mr. Anil Grover)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J).

What cannot possibly be disputed here is that, the condition of the period of three years of posting of the applicant, outside Delhi, imposed

vide impugned order dated 11.03.2013 (Annexure A/1), has already been expired and no other action is required to be taken in the matter.

2. Faced with the situation, learned counsel, on written instructions from the applicant, intends to withdraw the instant Original Application (O.A) without prejudice to his rights, in any manner.

3. Therefore, the O.A is hereby dismissed as withdrawn, as prayed for.

(K. N. Shrivastava)
Member (A)

(Justice M. S. Sullar)
Member (J)
21.10.2016

/Mbt/